

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.1381 OF 2004. 2

New Delhi, this 2nd day of June, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

Surender Pal,  
S/o Bramh Singh,  
R/o Village Sadullapur,  
P.O. Bharuat, Distt. Baghpat,  
U.P. .... Applicant  
(By Advocate: Ms. Hema Sahu)

versus

1. Union of India  
Through the Secretary,  
Ministry of Health & Planning,  
Govt. of India, Nirman Bhawan,  
New Delhi.
2. Additional Medical Suptd.,  
Kalawati Saran Children's Hospital,  
Near Cannaught Place, New Delhi.
3. Vikram Singh  
S/o Baldev Raj,  
C/o Additional Medical Suptd.,  
Kalawati Saran Children's Hospital,  
Near Cannaught Place, New Delhi.

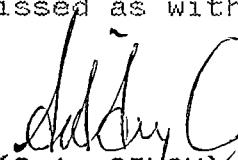
.... Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Learned counsel for the applicant states that there is another post is vacant, the applicant will apply and take a chance. Subject to that, the present Original Application is not pressed. Allowed as prayed.

2. The present Original Application is dismissed as withdrawn.

  
(S.A. SINGH)  
ADMINISTRATIVE MEMBER

  
(V.S. AGGARWAL)  
CHAIRMAN

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